

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW DELHI

O.A. No. RP.49/92 198  
T.A.-No. in OA. 549/90

DATE OF DECISION 20.4.1992

Kum. Ch. Raja Rajeswari Petitioner

Mr. K. Venkatesh Advocate for the Petitioner(s)

Versus

The Divisional Manager, South Central Railway, Vijayawada and another Respondent

Mr. N.R. Devraj, SC for Rlys Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. T. CHANDRASEKHARA R EDDY, MEMBER (JUDL.)

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

MGIPRRND-12 CAT/86-3-12-86-15,000

T - R - n  
(HTCSR)  
M (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

RP.49/92

in

OA.549/90

Date of Order: 20.4.1992

BETWEEN :

Kum. Ch.Raja Rajeswari .. Applicant.

A N D

1. The Divisional Railway  
Manager, South Central  
Railway, Vijayawada.

2. The General Manager,  
South Central Railway,  
RailNilayam,  
Secunderabad. .. Respondents.

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Counsel for the Applicant .. Mr.K.Venkatesh

Counsel for the Respondents .. Mr.N.R.Devraj, SC for Rlys.

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CORAM :

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

(Order of the Single Member Bench delibered by  
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.) ).

*T.C.R*

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Mr. K.Venkatesh, Advocate for the applicant and Mr. NR.Devraj, Standing Counsel for the respondents are present. Heard both sides.

No error apparent on the face of record is brought to our notice. Mr. K.Venkatesh, Advocate for the Review petitioner states that the Civil Court subsequent to the Judgment in this OA had declared that Smt. Pushpavalli is not the legally wedded wife of the said Gopala Krishnudu and in view of this position a clarification is required in the Judgment that the applicant has to be considered for appointment on compassionate grounds. In para 8 of our Judgment we have made clear by observing, "if the said Smt. Pushpavalli is found to be the legally wedded wife of the said Gopala Krishnudu by Civil Court, it is left to the Department to consider her for appointment on compassionate grounds. But the said Smt. Pushpavalli is not considered for appointment on compassionate grounds, on the ground that she is not the legally wedded wife of the Gopala Krishnudu or on any other ground then nothing stands in the way of the respondents to consider the applicant for appointment on compassionate grounds in accordance with the rules, if the Department is satisfied that the case of the applicant is a deserving one and if the applicant is not married". So, in view of the said directions, no clarification is required. Hence, the review petition is rejected.

T. Chandrasekhara Reddy  
(T.CHANDRASEKHARA REDDY)  
MEMBER (JUDL.)

Dated: 20th April, 1992.  
(Dictated in the Open Court).

Dy. Registrar (S. V. P.)